

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 101

CP (IB) No. 27/Chd/Pb/2024

IN THE MATTER OF:-

Ashish Dehra (PG)

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 01.07.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner

: Mr. Aalok Jagga, Advocate with Mr. APS
Madaan, Advocate

For the RP

: Mr. Aman Kampani, Advocate

ORDER

Affidavit of service has been filed vide Diary No.04044/2 dated 01.04.2024. The same has already been taken on record. However, on perusal of the application, it is seen that there are different branches of Punjab National Bank dealing with the matter. Therefore, Id. counsel for the petitioner is directed to collect *Dasti* notice and serve the same upon the Branch Manager of the concerned Bank within one week and if the Bank is served, then objections if any, to the report under Section 99 be filed by the Bank within two weeks with a copy in advance to the counsel opposite. List on 27.08.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)